

4

Central Administrative Tribunal  
Principal Bench

O.A.No.3384/2002

Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Shri R.K. Upadhyaya, Member (A)

New Delhi, this the 3rd day of September, 2003

Smt. Shikha Grover  
w/o Shri Atul Grover  
resident of 21/27, West  
Patel Nagar  
New Delhi - 8.

... Applicant

(By Advocate: Sh. I.C.Gupta)

Vs.

1. The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi - 110 016.
2. The Joint Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi - 110 016.
3. The Assistant Commissioner  
Kendriya Vidyalaya Sangathan  
K.V. (OCF), Sector 29-B  
Chandigarh - 160 020.
4. The Principal  
Kendriya Vidyalaya No.1  
Ferozepur Cantt. (Pb).

... Respondents

(By Advocate: Sh. S.Rajappa)

O R D E R (Oral)


By Shri Shanker Raju, Member (J):

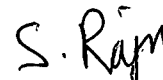
Learned counsel for respondents states that vires of the aforesaid notification and Rule 81(d) had already been upheld by the Hon'ble High Court. To this, the learned counsel for applicant states that SLP is pending before the Apex Court.

2. In the light of non-challenge to KVS Notification dated 4.9.2000, keeping in view of the interest of justice, on the request of the applicant, we dismiss this OA as withdrawn with liberty to

-- (a)

applicant to file a fresh OA incorporating challenge to the aforesaid notification. However, it is made clear that limitation would not come in the way of applicant. No costs.

  
(R.K. Upadhyaya)  
Member (A)

  
(Shanker Raju)  
Member (J)

/rao/